

**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 23.11.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CA(CAA) No.60/BB/ 17	-	For compliance of office objections raised by registry	230/232	Leadrail Infra Solution Pvt Ltd

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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**ORDER**

No representation for petitioner. Petitioner has not complied the objections. Matter is listed from time to time. On the dates of hearing there is no representation from the Petitioner company and Petitioner Counsel was also absent on 17/10/2017. The Managing Director appeared in the Tribunal when Notice was issued to the Company and requested time for complying the objections. The matter was listed on 6/11/2017, on that day neither M.D nor the Counsel appeared before the Tribunal. Again matter is adjourned to this day for compliance as a last chance and no further adjournment will be given. Today also there is no representation and none appeared for petitioner company. It appears that, petitioner company is not showing any interest to proceed in the matter. Therefore, petition deserves to be dismissed for non prosecution. In the result Petition is dismissed for default and petition is rejected, vide separate order.

**Member (T)**

**Member (J)**